

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'B': NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI N. K. CHOUDHRY, JUDICIAL MEMBER**

**ITA No.4440/DEL/2019
[Assessment Year: 2012-13]**

M/s EPICU Agro Product Pvt. Ltd., G-40, Ashok Vihar, Phase-1, New Delhi-110052 PAN-AABCE3815H	Vs	DCIT, Central Circle-1, Faridabad
Assessee		Revenue

Assessee by	Sh. Dhrendra Kumar CA
Revenue by	Ms. Sangeeta Yadav, Sr. DR

Date of Hearing	21.12.2021
Date of Pronouncement	21.12.2021

ORDER

PER R.K. PANDA, AM,

This appeal filed by the assessee is directed against the order dated 30.03.2019 of the learned CIT(A)-3, Gurgaon, relating to Assessment Year 2012-13.

2. The ld. Counsel for the assessee, vide his letter dated 26.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year

under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 21.12.2021.

Sd/-
[N. K. CHOUDHRY]
JUDICIAL MEMBER

Sd/-
[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 21/12/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi